

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.106
IB-936/(ND)/2020

IN THE MATTER OF:

The Vilas Condominium Association
VS.
MGF DEVELOPMENTS LTD

...FINANCIAL CREDITOR
.. RESPONDENT

SECTION

U/s. 7 IBC, 2016

Order delivered on 19.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Aditi Sinha, Mr. Piyush Singh, Mr. Prateek Vats for the Fin.
Creditor


For the CD/Respondent :


For the Intervener :

ORDER

Both sides are present. Due to paucity of time, the matter stands adjourned.

List on 14.4.2021 for final arguments.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit